

77

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 273/96

Date of Order: 26-2-96

Between:

P.Amrutaiiah

.. Applicant

and

1. The Senior Superintendent of Post Offices,
Guntur Division, Guntur-7
2. The Postmaster General,
Vijayawada Region,
Vijayawada-2.
3. The Secretary, Dept.of Posts,
Union of India, Dak Bhavan,
New Delhi-1.

Respondents.

For the Applicant :- Mr. T.V.V.S.Murthy, Advocate

For the Respondents: Mr. V.Rajeswar Rao,
Ex./Add.CGSC

CORAM:

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER (ADMN)

To

1. The Senior Superintendent of Post Offices,
Guntur Division, -Guntur-7

2. The Postmaster General, Vijayawada Region,
Vijayawada-2.

3. The Secretary, Dept. of Posts, Ministry
Union of India, Dak Bhavan,
New Delhi-11.

4. One copy to Mr. T.V.V.S. Murthy, Advocate CAT.Hyd.

5. One copy to Mr. V. Rajeshwar Rao, Addl. CGSC. CAT.Hyd.

6. One copy to Library, CAT.Hyd.

7. One spare copy.

pvm

OA 273/96
O.A.Sr. 534/96.

Dt. of Decision : 26-02-96.

ORDER

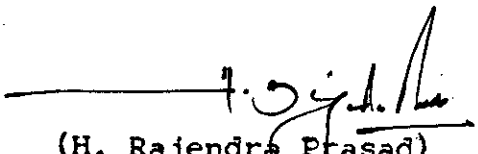
1 As per Hon'ble Shri H. Rajendra Prasad, Member(Admn.)

Heard learned counsel for both the parties.


In this case the applicant claims to have been submitted his representation to R-1 and R-2 and states that he has not received any reply.

2. After taking into consideration the averments in the MA it is hereby directed that the petitioner may submit a fresh representation within 10 days from today stating out all the facts of his claim. R-1 shall dispose of the said representation with 15 days of receipt in his office. The applicant is given liberty to ^{git} ~~re-adjudicate~~ ^{his} ~~the~~ grievance in the same OA, in case he is eventually dis-satisfied with the decision that may be received from the respondents. At that stage the merits of the case, if necessary, shall be gone into.

3. Thus the OA is disposed of at the admission stage itself. No costs.


(H. Rajendra Prasad)
Member(Admn.)

Dated : The 26th February 1996.
(Dictated in open court)


Deputy Registrar

18/2/96

I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

H. Rasendra Prasad
THE HON'BLE MR. R. RANGARAJAN : M(A)

Dated: 26-2-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No. .

O.A.No. ⁱⁿ 273/96.

T.A.No. (w.p.No.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions *after*
Dismissed. *administrative*

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

As per copy of 04.
No Spare Copy

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| केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal ब्रेचन/DESPATCH 11 MAR 1996 हैदराबाद ब्याचपीठ HYDERABAD BENCH |
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